

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.434/2001.

Wednesday this the 23rd day of May 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

K. Madhusoodanan Nair,
Postal Assistant,
Sasthamangalam P.O.
Trivandrum-695 010. Applicant

(By Advocate Sri Thomas Mathew)

vs.

1. Superintendent of Post Offices,
Trivandrum South Postal Division,
Trivandrum-695 014.
 2. Chief Postmaster General,
Kerala Circle, Trivandrum.
 3. Union of India, represented by
its Secretary, Department of Posts,
New Delhi. Respondents

(By Advocate Ms.P.Vani)

The Application having been heard on 23.5.2001, the Tribunal on the same day delivered the following:

ORDER

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

The applicant who has applied for selection to the post of Marketing Executive pursuant to a notification dated 28.11.2000 (A1) has filed this application seeking to set aside the recommendations for appointment of one Shri Ajit Kumar, declaring that the selection and recommendation made by first respondent for the approval of the 2nd respondent , is without adhering to any process of selection and without considering the candidature of the applicant, is illegal and arbitrary and

for a direction to the 2nd respondent that selection be made only after resorting to a process of selection considering the candidature of the applicant.

2. Apart from stating that the applicant has understood that the 2nd respondent has recommended one Shri Ajit Kumar without holding any sort of selection process ~~and~~ there is nothing on record to show that Shri Ajit Kumar has been recommended or that appointment has been made without following a proper process of selection. A mere apprehension of the applicant based on rumours, which are not covered by any record, cannot be treated as a cause of action for maintaining an application. The application, therefore, being premature, is rejected under Section 19(3) of Adminnistrative Tribunals Act, 1985.


(T.N.T.NAYAR)

MEMBER (A)


(A.V.HARIDASAN)

VICE CHAIRMAN

rv

List of Annexure reffered in the Order :

Annexure A1: True copy of letter No.B/Misc. dated 28.11.2000 issued by 1st respondent,